

**Central Administrative Tribunal  
Principal Bench**

**OA No.2384/2013**

New Delhi, this the 30<sup>th</sup> day of May, 2016

**Hon'ble Mr. Justice M.S. Sullar, Member (J)  
Hon'ble Mr. V.N. Gaur, Member (A)**

Smt. Vinita Tyagi,  
W/Inspector D/2089 (PIS No.24880043),  
Aged about 46 years,  
W/o Shri Manoj Tyagi presently  
Posted as W/Inspector of Police under the Commissioner  
of Police, New Delhi  
Ministry of Home Affairs,  
New Delhi  
R/o Q.No.1 Type IV Police Station  
Delhi-110051.

... applicant

(By Advocate : Shri V.P.S. Tyagi)

**Versus**

1. The Govt. of India,  
(Through Secretary),  
Ministry of Home Affairs,  
North Block,  
New Delhi.
2. The Commissioner of Police,  
MSO Building,  
New Delhi.
3. The Addl. Commissioner of Police,  
Police Control Room,  
Delhi.

... respondents

(By Advocate : Shri Vijay Pandita)

**ORDER (ORAL)**

**Mr. Justice M.S. Sullar, Member (J) :-**

At the very outset, learned counsel for the applicant intends to withdraw the Original Application (OA), to enable the applicant to file a

representation before the Competent Authority for redressal of her grievances.

2. Accordingly, the OA is, hereby, dismissed as withdrawn, with the aforesaid liberty, as prayed for.

( V.N. Gaur )  
Member (A)

( Justice M.S. Sullar )  
Member (J)

'rk'